

(13)

Central Administrative Tribunal
Principal Bench

O.A. No. 2446 of 1999
M.A. No. 480 of 1999

New Delhi, dated this the 11th August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Dr. M.K. Sharma,
S/o Shri Ram Singh Sharma,
R/o A-2 Gali No. 5, Shivaji Road,
Ghonda,
Delhi-110053. ... Applicant

(None appeared)

Versus

1. Government of NCT of Delhi,
through the Director,
Dte. of Education,
Old Secretariat,
Delhi.
2. The Dy. Director of Education,
(North-West),
Hakikat Nagar,
Delhi-110009. ... Respondents

(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

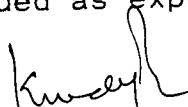
In this O.A. applicant has sought for a direction to Respondents to allow him to cross E.B. w.e.f. 1.12.90 in the scale of TGT to release to him all the annual increments admissible to him upto 16.9.94.

2. None appeared for applicant even on the second call when the case was called out. Respondents' counsel Shri Pandita appeared and has been heard.

3. Our attention has been invited to the M.A. No. 480/99 filed by applicant wherein he himself

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states that Respondents have since decided his application dated 20.3.96 and allowed ^{him} to cross E.B. but Respondents have not yet released the annual increments.

4. In the light of the contents of the M.A. No. 480/99 this O.A. is disposed of with a direction to Respondents ~~to~~ that in the event applicant has not yet received the annual increments ^{admissible} ~~accorded~~ to him consequent to respondents allowing him to cross E.B. they should ensure that necessary orders regarding release of annual increments are issued as expeditiously as possible. No costs.


(Kuldip Singh)

Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/